IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

DA No.98/89.

Date of Order: 1-3-1991.

PV Pavithran

...Applicant

Vs.

- State of Andhra Pradesh represented by the Chief Secretary to Government, General Administration Department, Secretariat, Hyderabad - 500 022.
- Sri K.Sivaprasada Rao, Ex-Home Minister Laxmi Nursing Home, Raja's port, Narasarao pet, Guntur District, A.P.
- 3. Union of India, represented by secretary to Government, Ministry of Home Affairs, Department of Personnel & Administrative Reforms, Government of India, New Delhi.

...Respondents

Counsel for the Applicant : Shri G.Mohan Rao

Counsel for the Respondents: Shri E.Madan Mohan Rao, Addl.CGSC Shri D.Pandu Ranga Reddy, spl.

counsel for AP State

CORAM:

THE HON'BLE SHRI B.N.JAYASIMHA : VICE-CHAIRMAN

THE HON'BLE SHRI D. SURYARAD : MEMBER (JUDICIAL)

(Judgment of the Division Bench delivered by Hon'ble Shri B.N.Jayasimha, Vice-Chairman)

The applicant, a senior officer of the IPS of the Andhra Pradesh cadre, has filed this application questioning the State Government order issued in GO Rt 1399, General Administration (Sc.C) Department, dt.29-4-88, framing certain charges against him. He states that the charge memo was issued one day before his retirement and

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questions the same on several grounds. He seeks a direction aside for setting/the said G.O.

- 2. No counter has been filed by the Respondents.
- The case came today for hearing. The learned special counsel for the State Government Shri D.Panduranga Reddy has placed before us a copy of Government Memo No.660/SC.C/88-6 dated 22-5-90, which states that the Government after careful consideration of the explanation submitted by the applicant, has decided to drop all further action in the disciplinary a cases against the applicant. He therefore states that as the applicant has received the relief asked for, no further orders are necessary. In the circumstances, the application is disposed-of as having become infructuous. No order as to costs.

(B.N.JAYASIMHA) Vice-Chairman

(D.SURYA RÁŌ) Member (J)

Dated: 1st March, Dictated in Open Court

1991. Deputy Registrar (Admi)

To

The Chief Secretary to Govt., State of A.P., General Adminis-

3. The copy to Mr.G. Mohan Rac, Advocate

4. One copy to Mr. E. Madanmohan Rao, Addl. CGSC. CAT. Hyderabad-29.

5. One copy to Mr.D.Panduranga Reddy, Spl.Counsel for A.P.State. 6. One spare copy.

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tration Department, Secretariat, Hyderabad-22.
2. The Secretary to Government, Union of India, Ministry of Home Affairs, Department of Personnel & Administrative Reforms, Govt.of India, New Delhi.

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.B.N.JAYASIMHA : V.C.

THE HON'BLE MR.D.SURYA RAO : M(J)

AND

THE HON'BLE MR.J NARASIMHA MURTY:M(J)

AND

THE HON'BLE MR.R BALASUBRAMANIAN:M(A)

Dated: 1 - 3-1991.

ORDER / JUDGMENT:

M.A./R.A. /C.A. NO.

T.A.No.

W.P.No.

O.A. NO. 98/89

Admitted and

issued

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Allowed

Disposed of with

HYDER RAD BENCH.

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. brderec/Rejected.

No order as to costs.

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